

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**(SPECIAL BENCH)**  
**COURT-VI**

Item No. 113  
IB-763/ND/2022  
IA/2662/2024

**IN THE MATTER OF:**

**M/s. Banyan Tree Natural Products Pvt. Ltd.**

**...PETITIONER**

**Vs**

**Kixx Media Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IBC, 2016**

**Order delivered on 21.05.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**

**SHRI ASHOK KUMAR BHARDWAJ, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the RP**

:Advocate Ghanshyam Sharma for RP along  
with RP Sh. Sunil Kumar

**ORDER**

**IA/2662/2024**

Ld. Counsel appearing for Applicant submitted that the CoC has passed resolution to modify the RP and as expression of interest has already been received, the process of the insolvency resolution of the CD would be concluded within the next 90 days from 07.05.2024. Having submitted so, he requests for further extension of time of CIRP. In view of the submissions made by the Ld. Counsel and the plea espoused in the application, **IA/2662/2024 is allowed** and the period of CIRP extended by 90 days from 07.05.2024.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Ashok Kumar Bhardwaj)**  
**Member (J)**